



भारत का राजपत्र

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EXTRAORDINARY

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PART II — Section 1

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नई दिल्ली, सोमवार, जनवरी 11, 2016/पौष 21, 1937 (शक)

No. 10] NEW DELHI, MONDAY, JANUARY 11, 2016/PAUSAH 21, 1937 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 11th January, 2016/Pausha 21, 1937 (Saka)

The following Act of Parliament received the assent of the President on the 8th January, 2015, and is hereby published for general information:—

THE SUGAR CESS (AMENDMENT) ACT, 2015

No. 9 OF 2016

[8th January, 2016.]

An Act further to amend the Sugar Cess Act, 1982.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Sugar Cess (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Sugar Cess Act, 1982, in section 3, in sub-section (1), for the words “twenty-five rupees”, the words “two hundred rupees” shall be substituted.

Amendment of section 3 of Act 3 of 1982.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.

CORRIGENDA

In the Juvenile Justice (Care and Protection of Children) Act, 2015 (2 of 2016), as published in a Gazette of India, Extraordinary, Part II, Section 1, issue No. 2, dated the 1st January, 2016,—

- (a) at page 13, line 20, *for “applealable”, read “appealable”;*
- (b) at page 22,—
 - (i) in line 39, *for “protection of children”, read “protection or children”;*
 - (ii) in line 44, *for “fulfill”, read “fulfil”;*
- (c) at page 40, line 29, *for “clause (18)”, read “clause (17)”.*